

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/01/2018 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/649/IB/2017
NAME OF THE PETITIONER : A. PANDIAN
NAME OF THE RESPONDENT : KOTHARI INDUSTRIAL CORPORATION LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	ROHAN RAJASEKARAN 917358315582	Counsel for Petitioner (Financial Creditor)	[Signature]
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2.	C. Ramasubramanian 9884068292	IRP	[Signature]
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3.	P. Poayalakshmi		
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ORDER

Counsel for the Applicant present. IRP in person present. Counsel for the Corporate Debtor also present. Both the parties filed joint memo of compromise. The IRP submitted that public announcement has been made. The last date for receiving the claims is fixed as 08.01.2018, but till date, he has not received any claim. The IRP is directed to file report about the filing of the claim by the Creditors on next date of hearing. Counsel for the Corporate Debtor is directed to file an affidavit to the effect that there are other Creditors whose accounts are running and no claim has been filed by any of them before the IRP. Put up on 09.01.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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